

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**I.A. NO.1970 OF 2019**

**IN**

**COMPANY APPEAL(AT) NO.142 OF 2019**

**IN THE MATTER OF:**

M/s Dinkar Dogra

Appellant

Vs

M/s S.P. Contracts Pvt Ltd & Ors

Respondents

**For Appellant:-** Mr. Krishna Kumar, Mr. Dinkar Dogra, Advocates.

**For Respondents:-** Dr. Bipin K Dwivedi, Advocate for R11. Mr. Sarojanand Jha, Advocate for R12. Ms Sampurna Gupta, Advocate for HDFC Bank. Mr. Gaurav Gupta, Advocate for R1 to R4. Mr. Siddharth Tandon, Advocate for R9. Mr. Satish Gupta, R2.

**O R D E R**

**20.09.2019** – Faced with the question that Respondent No.8 to 12 who did not figure as Respondents before Tribunal and had not been impleaded as Respondents when the impugned order came to be passed but have been arraigned as Respondent No.8 to 12 in this appeal without seeking prayer for impleadment, learned counsel for the appellant seeks brief adjournment for taking appropriate steps.

2. List the appeal for admission on **18<sup>th</sup> October, 2019** alongwith Company Appeal (AT) No.139 of 2019.

(Justice Bansilal Bhat)  
Member (Judicial)

(Mr. Balvinder Singh)  
Member (Technical)

Bm/nn